

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **08.05.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : Dipak Raj Sood and Rupa Sood

**MAIN PETITION NUMBER** : CA(CAA)/65/CHE/2023

**(IA/MA) APPLICATION NUMBERS**

IA(CA)/88(CHE)/2024

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**ORDER**

Present: Ld. Counsel Shri. T K Bhaskar for the Applicant.

Heard.

The company application was filed under Section 230 of Companies Act, 2013 seeking various reliefs. This Tribunal vide an order dated 20.03.2024 read with order dated 03.04.2024 directed the meetings of equity shareholders, sole creditors and unsecured creditors to be convened on 20.05.2024. As per the auditor certificate the company had 495 unsecured creditors. Accordingly this Tribunal fixed the quorum for the meeting of unsecured creditors as 100. It is stated that majority of the unsecured creditors are the sundry creditors and their dues have been significantly reduced. The company has multiple units having independent dealing systems. Effectively the company has only 17 unsecured creditors as on 15.04.2024 out of 21 entries. It is therefore prayed that the quorum be modified to 100 to 2 or other such quorum.

Having regards to the submissions made and in view of the fact that company has effectively 17 unsecured creditors, the order is modified as to the quorum of the meeting of unsecured creditors of the company from 100 to 5.

IA(CA)/88(CHE)/2024 is **disposed of**, copy of the order be given dasti.

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)